GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 640 (TO BE ANSWERED ON 05.02.2020)

PREMATURE RETIREMENT OF GOVERNMENT SERVANTS

640. SHRI GANESH SINGH:

Will the **PRIME MINISTER** be pleased to state:

- whether the provisions under Fundamental Rules (FR) 56(j), Rule 48 of Central Civil Services (CCS) (Pension) Rules, 1972 and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) [AIS (DCRB)] Rules, 1958 have laid down the policy of periodic review and premature retirement of Government servants in public interest;
- (b) if so, the details thereof along with the details of date-wise periodic review of various Ministries and its attached offices/autonomous organizations;
- (c) the names of the departments along with the number of employees who have been given compulsory retirement and premature retirement during the last three years; and
- (d) the names of the Departments/CPSUs/Banks/ Financial Institutions/Diplomatic Missions along with the number of employees who have been identified for compulsory retirement during the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): Yes sir.
- (b) to (d): As on 30-01-2020, based on the information /data uploaded by various Ministries/departments/Cadre controlling Authorities on the probity portal operated by Department of Personnel and Training, provisions of FR 56(J)/similar rules have been invoked against 163 Group A officers, (including All India Services Officers) and 157 Group B officers during the period July, 2014 to December, 2019.
